

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION NO. 5469

TO BE ANSWERED ON WEDNESDAY, 28th MARCH, 2018

APPOINTMENT OF PARLIAMENTARY SECRETARIES

5469. DR. THOKCHOM MEINYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether there is any precedent of appointment of Parliamentary Secretaries by the Government ;
- (b) if so, the details thereof;
- (c) whether the appointment of Parliamentary Secretaries is legally untenable and unconstitutional after the 91st Constitution Amendment; and
- (d) if so, the details thereof?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS
(SHRI P.P.CHAUDHARY)**

(a) and (b): Yes, Madam. Since 1951, 33 Parliamentary Secretaries have been appointed and the last such appointment was made in the year 1990.

(c) and (d): No appointment of Parliamentary Secretary has been made by the Government of India after the enactment of the Constitution (91st Amendment) Act, 2003.
